(e) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) No such investigation was carried out by Air Safety Directorate of DGCA.

(b) to (e) Do not arise.

Rescheduling the Surat-Delhi flights

2965. SHRI PARSHOTTAM KHODABHAI RUPALA:
SHRI BHARATSINH PRABHATSINH PARMAR:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) what action has been taken by Air India to change its flight schedule on route of Surat-New Delhi, as other flight operator has also started its operation on the same route with little change in time so it may not badly affect passenger load traffic of Air India on this route; and

(b) whether Air India intend to reschedule its flight from Surat to New Delhi to early morning and return from New Delhi to Surat at evening so the above said problem may be solved?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) and (b) Air India currently does not have the resources to operate flights to other destinations from Surat. However, Air India's subsidiary, Alliance Air, operates on Delhi-Surat-Delhi with CRJ-700 aircraft on thrice a weak as per following schedule:

Delhi-Surat	1440	1620
Surat-Delhi	1650	1830

The current capacity available with the airline and its operating resources are committed to the present and planned schedule. At present, due to scheduling constraints arising out of limited aircraft availability it is difficult to change the existing schedule. The possibility of rescheduling of flights to/from Surat can be considered once the operational resources are augmented.

Violation of DGCA guidelines for pilot

2966. SHRI NAND KUMAR SAI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether a large number of pilots are found violating the DGCA guidelines in various parts of the country;